

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.5786/2015

(Arising out of impugned final judgment and order dated 15/04/2015  
in CRABA No. 915/2014 passed by the High Court Of Bombay At Nagpur)

SACHIN SHATRUGHAN PANDEY

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA THR. P.S. SITABULDI  
NAGPUR, MAHARASHTRA

Respondent(s)

(With interim relief and office report)

Date : 29/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE  
HON'BLE MR. JUSTICE ARUN MISHRAFor Petitioner(s) Ms. Shubhada Phaltankar, Adv.  
Mr. Ravi Raj Karne, Adv.  
Mr. Ambarish Sonak, Adv.  
Ms. K. Enatoli Sema, Adv.For Respondent(s) Mr. Mahaling Pandarge, Addl. Govt. Adv.  
For Mr. Nishant Ramakantrao Katneshwarkar, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Put up after the ensuing summer vacation.

In the meantime, the petitioner shall file the additional  
documents.(Sanjay Kumar-II)  
Court Master(Indu Pokhriyal)  
Court Master